

1	2	3	4	5	6
3.	Himachal Pradesh	5211.54	5676.27	5637.30	1513.68
4.	Jammu and Kashmir	12541.12	12689.80	12983.34	3399.65
5.	Manipur	3554.04	4228.71	3803.78	1075.48
6.	Meghalaya	2841.50	2992.25	3453.10	731.17
7.	Mizoram	2772.38	2969.20	2951.44	633.65
8.	Nagaland	3544.21	3816.83	3604.84	966.47
9.	Sikkim	1709.09	1822.13	1975.49	366.30
10.	Tripura	4546.33	4644.31	5248.72	1232.23
11.	Uttarakhand	4833.74	4728.17	5418.69	1694.32
TOTAL		58102.75	60601.68	63092.53	16349.99

Source: Public Financial Management System – PFMS (formerly CPSMS), O/o the CGA, Ministry of Finance.

Special category status to Odisha

*533. SHRI KALPATARU DAS: Will the Minister of PLANNING be pleased to state:

(a) whether the Odisha Government has reiterated their demand for grant of special category status to Odisha State on account of various afflictions faced by the people of this State, if so, the details thereof;

(b) whether it is proposed to work out some other *via* media to help Odisha region and backward States in the matter, if so, the details thereof; and

(c) to what extent the new scheme would help Odisha to address various afflictions in this region?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING (SHRI INDERJIT SINGH RAO): (a) In recent years, Chief Minister of Odisha *vide* letter dated 24.11.2011 addressed to Prime Minister requested for Special Category Status for Odisha on account of adverse human development indicators and high incidence of poverty.

Special Category Status for plan assistance has been granted in the past by the National Development Council (NDC) to some States that are characterized by a number of features necessitating special consideration. These features include: (i) hilly and difficult

terrain, (ii) low population density and/or sizeable share of tribal population, (iii) strategic location along borders with neighbouring countries, (iv) economic and infrastructural backwardness and (v) non-viable nature of State finances.

The request from Government of Odisha was examined with regard to the existing criteria for grant of Special Category Status. Deputy Chairman, Planning Commission conveyed to the Chief Minister *vide* letter dated May 7, 2013 that under the existing criteria approved by the National Development Council, Odisha does not qualify for grant of Special Category Status.

Recently, the Chief Minister of Odisha during his meeting with Prime Minister in June, 2014 has again reiterated the request for grant of Special Category Status to Odisha. It was mentioned that Odisha was one of the least developed States with high incidence of poverty and adverse Human Development Indices and recurring floods, cyclones and drought caused further havoc to the State perpetuating poverty and under development. The request of Odisha is under consideration in the context of the NDC criteria.

(b) and (c) All States including Odisha are provided plan assistance under different block grants and Centrally Sponsored Schemes (CSS) such as Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), Sarva Shiksha Abhiyan (SSA), National Health Mission (NHM), National Rural Drinking Water Programme (NRDWP), Indira Awas Yojana (IAY), Prime Minister's Gram Sadak Yojana (PMGSY), Mid Day Meal (MDM), Integrated Child Development Services (ICDS), Rashtriya Krishi Vikas Yojana (RKVY). Further, Odisha also gets Special Plan assistance for KBK (undivided Kalahandi, Bolangir, Koraput) districts under Backward Regions Grant Fund (BRGF) in addition to the usual assistance for the backward districts.

The release of Central assistance on the plan side for Odisha in 2013-14 was about ₹ 11,112 crore.

Amendments in the Juvenile Justice Act

*534. DR. K.P. RAMALINGAM: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether it is a fact that the National Commission for Women (NCW) has demanded to make amendment in the Juvenile Justice Act to ensure punishment in rape cases;

(b) whether it is also a fact that NCW has stated that 45 per cent of the registered rape cases were perpetrated by juveniles and hence amendments were necessary; and